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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 17th March, 2016.

No.LL(B)200/84/218.—The Contingency Fund of Meghalaya (Amendment) Act, 2016 (Act No. 2 of 2016) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2016.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 16th March, 2016.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 17th March, 2016.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2016.

An

Act

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-

**Short title and
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on and from the 29th January, 2016.

**Amendment of
Proviso to Section 2.
of Meghalaya Act 5
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2016 and ending the 31st March, 2016, this section shall have effect subject to the modification that for the words ‘ rupees one hundred and five crores’ the words ‘ rupees three hundred and five crores’ shall be substituted.”

Repeal and savings

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2016 is hereby repealed.
- (2) Notwithstanding the repeal any action taken or anything done under the ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act.

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.